

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI  
Record of Proceedings**

**Petition No.145/2008**

Subject: Approval of provisional tariff for Sipat Super Thermal Power Stage-II (2x500 MW) from its date of commercial operation up to 31.3.2009.

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member

Date of Hearing : 15.1.2009

Petitioner : NTPC Ltd., New Delhi

Respondents : 1. Madhya Pradesh Power Trading Company Ltd.,  
Jabalpur  
2. Maharashtra State Electricity Distribution Co. Ltd.,  
Mumbai  
3. Gujarat Urja Vikas Nigam Ltd., Vadodara  
4. Chattisgarh State Electricity Board, Raipur  
5. Electricity Deptt., Govt. of Goa, Panaji  
6. Electricity Deptt., Administration of Daman & Diu,  
Daman  
7. Electricity Deptt., Administratioin of Dadra and Nagar  
Haveli, Silvassa.

Parties present : Shri A.S.Pandey, NTPC  
Ms. Alka saigal, NTPC  
Ms. Pranav Kapoor, NTPC

This application has been made for approval of provisional generation tariff of Sipat Super Thermal Power Station Stage-II (2x500 MW) from the date of its commercial operation and up to 31.3.2009.

2. Application was heard after notice to the parties. None was present on behalf of the respondents.

3. The representative of the petitioner prayed for approval of provisional tariff in terms of the application.

4. It was pointed that the first respondent, had filed its reply vide affidavit dated 31.12.2008. When asked to clarify the issues raised in the reply, the representative of the petitioner sought time to file its rejoinder on the reply.

5. The petitioner was allowed two weeks time to file rejoinder to the reply filed by the first respondent.

6. Subject to the above, Commission directed to reserved the order.

Sd/-  
**(K.S.Dhingra)**  
**Chief (Legal)**